# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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CENTRAL ADMINISTRATIVE TRIBUNAL CUWAHATI BENCH.

	• OR	DER SH	EET	• ,	
	Original Application No.	192	105		•
	Mise. Petition No		,		
	Contempt Petition No, Review Application No.	/			•
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	Respondant(S):	<u> </u>	The your	many units still	
	Advocate for the Applicar	nt(S):- (b -	CDen, N.K-B	ias	
	Advocate for the Respond	ant (S) :-			
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#### CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

O.A. No. 192 of 2005

DATE OF DECISION: 20.07.05

Shri Dwipen Kakah& Ors

**APPLICANT** 

Mr.B.C.Das, N.K.Das

ADVOCATE FORTHE APPLICANT(S)

VERSUS -

U.O.I & Others

RESPONDENT(S)

Mr. M.U.Ahmed, Addl.C.G.S.C.

ADVOCATE FOR THE RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the judgments?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

Variation

# CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.192 of 2005

Date of Order: This the 20th Day of July, 2005.

# HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN HON'BLEMR.K.V.PRAHLADAN, ADMINISTRATIVE MEMBER

- 1. Shri Dwipen Kakati Senior Field Assistant(V)
- 2. Shri Bikash Kumar Baidya, Senior Field Assistant.
- 3. Shri Surjit Singh, Driver
- 4. Shri Madan Chandra Kalita, Peon
- 5. Shri R.S.Kanwar, UDC
- 6. Shri P.K.Rawat, LDC
- 7. Shri M.R.Das, SFA(M)
- 8. Shri A.Mukharjee, SEM
- 9. Shri KUSHAL Saharia, SFA(V)
- 10. Shri Nagendra Nath Roy, SFA(M)
- 11. Shri Rajkanta Barman, AFO(M)
- 12. Shri B.C.Rava, Peon
- 13. Shri D.Talukdar, Peon
- 14. Shri Suren Rajbangshi, Peon
- 15. Shri Tiren Thakuria, Peon
- 16. Shri Barun Chandra Das, Peon
- 17. Shri A.K.Sarkar AFO(M)
- 18. Shri R.S.Sarma, Assistant
- 19. Shri Bhabendra Nath Sarma, Peon ... A

... Applicants

All are presently working in the office of the Area Organiser, SSB Rangia,

By Advocate Mr.B.C.Das, Mr,.N.K.Das

#### -versus-

- 1. Union of India represented by the Secretary to the Ministry of Home Affairs, New Delhi.
- 2. Director General of Security, SSB, East Block-V, R.K. Puram, New Delhi-110066
- 3. Inspector General, Frontier Head quarters, SSB, Zoo Road, Uday Path, Guwahati-24
- 4. Area Organizer, SSB,Rangia, Assam.

Respondents.

By Adovate Mr.M.U.Ahmed, Addl.CGSC.

#### ORDER(ORAL)

#### SIVARAJA, I(V.C):

Applicants, 19 in number, are presently working in the office of the Area Organiser, SSB, Rangia, Assam. They have filed this O.A. seeking for direction to the Respondents not to recover Ration Money amount already paid from 1.11.2003 to Feb, 2005 from monthly salary bill and also for direction to refund the amount of Ration Money which has already been recovered from their pay bill of March, April and May, 2005.

2. We have heard Mr.B.C.Das, learned counsel for the applicant and Mr.M.U.Ahmed, learned Addl.CGSC appearing for the Respondents. The Standing counsel fairly brought to our notice the decision of this Tribunal by one of us (Justice G. Sivarajan, V.C.) rendered on 4<sup>th</sup> July, 2005 in O.A.No.15 of 2005 in respect of employees under the same respondents. In that case the Tribunal considered the matter thus:

"I have considered the rival submissions. There is no doubt that the applicants are entitled to hardship allowance in the form of ration money. The respondents were also paying ration money to the applicants till the date of the impugned orders(Annexures C & D). Now the stand of the respondents is that the applicants are entitled to ration money only for a period of three years i.e. upto 31.10.2003 and therefore the excess payments made beyond 31.10.2003 has to be recovered. It is not disputed that there is no misrepresentation on the part of the applicants resulting in excess payment of ration money. It is only due to the negligence lapses on the part respondents that ration money happened to be 31.10.2003. beyond In circumstances, I am of the view that the respondents are not justified in seeking to recover the excess payments made to the applicants. This view of mine is supported by the decision of the CAT Jaipur Bench in Nathi

Inn

Lal Vs.. Union of India & others, 1997(1)(CAT) 383 which decision is based on the decision of the Supreme Court in Sahib Ram Vs. State of Haryana and others, 1995 SCC(L&S) 248and in State of Orissa and Others Vs. Adwait Charan Mohanthy and others, 1995 ASCC (L&S) 522.In the circumstances, while upholding the orders at Annexure C and D in regard to discontinuance/stoppage of the ration money to the applicants, I restrain the respondents from recovering any amount from the applicants excess payments of ration money paid.

recovering any amount from the applicants excess payments of ration money paid. However, if any amount is recovered from the applicants prior to this order, the same need not be refunded to them."

- 3. The matter being similar, we are of the view that this Original Application can be disposed of at the admission stage itself. In the circumstances, while upholding the orders at Annexures 1 & 2 ,dated 1/2/2005 and 21.3.05 in regard to discontinuance of the ration money to the applicants, we restrain the respondents from recovering any amount from the applicant towards excess payments of ration money paid. However, if any amount is already recovered from the applicants prior to this order, the same need not be refunded to them.
- 4. The Original Application is accordingly disposed of at the admission itself.

(K. V. PRAHLADAN)
ADMINISTRATIVE MEMBER

(G. SIVARAJÁN) VICE-CHAIRMAN

Lm.

3.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

19 JUL 2005

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

O.A. 192/2005

Shri Dwipen Kakati & Others ... Applicant.

- Vs -

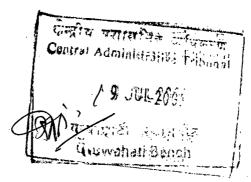
Union of India and Others

... Respondent.

# Synopsis or the application

Sl. No.	Parti culars	Page
1.	The applicants were in receipt of ration money allowance since 8.11.94 Ration money allowance stopped beyond 31.10.2003.	3 para 4(11)
2.	Respondent No. 3 vide letter No. A/Acctt/pay NGO/O 5/3136 to recover the RAM already paid to the applicant.	3 para 4(ii)
<b>3.</b>	This Hon'ble Tribunal vide Judgement dated 20.9.2002 passed in case No. OA 162/02 observed that recovery of special Duty Allowance restrospectively is not permissible and issued direction to refund SDA already recovered.	3-4 para 4(iii)
4.	On receipt of above impugned Memorandam and letter the Respondent No. 4 recovered Rs. 500.00 from each of the applicant from the pay bill of March, April, May and June, 2005.	A para 4 (iv)
5.	The applicants were not informed in time that the ration money allowance was stopped beyond 31.10.2003.	5 para 5 ( <b>f</b> )
6.	Eleven applicants i.e. 1,3,5,6,7,8,10,11, 12,16 and 18 submitted representation to the Respondent No. 3 on 4.4.2005 but no action has been taken up til now.	5 pa <b>r</b> a (6)

Advo cate .



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

0. A. 1912/2005

Shri Dwipen Kakati & Other .... Applicant.

- Vs -

Union of India & Other ...

.... Respondent.

# List of date of events

Sl. No.	Memorandam/Letter	Annexure	Page
1.	Memorandam dated 1.2.2005 stoppage of Ration Money Allowance.	I	8
2.	Letter dated 21.03.05 details or recovery.	II	9
3.	Judgement dated 20.09.2002 Held recovery of SDA restro- pectively is no permissible and directed to refund already recovered.	iII	10-12

Representation dated 4.4.2005 iv(a)-iv(k) 13 to 23 praying for stoppage of recovery.

Advo cate.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

# O. A. 192 /2005

- Shri Dwipen Kakati
   Senior Field assistant (v)
- 2. Shri Bikash Kumar Baidya Senior Field Assistant.
- 3. Shri Surjit Singh, Driver
- 4. Shri Madan Chandra Kalita, Peon
- 5. Shri R.S. Kanwar, UDC
- 6. Shri P. K. Rawat, LDC
- 7. Shri M. R. Das, SFA (M)
- 8. Shri A. Mukharjee, SEM
- 9. Shri Kushal Saharia, SFA (V)
- 10. Shri Nagendra Nath Roy, SFA (M)
- 11. Shri Rajkanta Barman, AFO (M)
- 12. Shri B. C. Rava, Peon
- 13. Shri D. Talukdar, Peon
- 14. Shri Suren Rajbangshi, Peon
- 15. Shri Thiren Thakuria, Peon
- 16. Shri Barun Chandra Das, Peon
- 17. Shri A.K. Sarkar AFO (M)
- 18. Shri R. S. Sarma, Assistant
- 19. Shri Bhabendra Nath Sarma, Peon

All are presently working in the Office of the Area Organiser, SSB Rangia, Assam.

Applicants.

#### - Versus -

- 1. Union of India represented by the Secretary to the Ministry of Home Affairs, New Delhi.
- 2. Director General of Security, SSB, East Block V R.K. Puram, New Delhi-110066.
- 3. Inspector General, Frontier Head quarters SSB Zoo Road, Uday Path, Guwahati-24.
- 4. Area Organiser, SSB, Rangia, Assam.

  Details of application

  ... Respondents.
- 1. Particulars of the order/orders against which the application is made, Memorandam No. 966.67 dated 1/2/2005 issued under the signature of Staffix Staff officer (ADMN) FTR HQR, SSB, Guwahati and No. V/Acctt/pay-NGO/05/3136 dated 21/03/05 issued under the signature of Accounts officer, FTR HQR, Guwahati.

# Jurisdiction of the Tribunal

The applicant declare that the subject matter or the order against which they want redressal is within the Jurisdiction or the Tribunal.

#### Limi tation

That the applicants declare that the application is within the Limitation period prescribed in section 21 or the Administrative Tribunal Act, 1985.



#### Facts of the case

4.(i) That the applicants are the employees of the Special Security Branch (SSB) and at present working in the office of the Area organiser, SSB, Rangia, Assam in various posts.

4.(ii) That the applicants were entitled to ration bing the said allowances since 8/11/94 and they had been enjoying the said allowance till March/2005 but the Respondent No. 3 vide his memorandam No. 966.67 dated 1/2/05 had stopped payment or all concessions including ration money beyond 31/10/2003 and passed order recovery of payment without any prior notice. Thereafter, the Respondent No. 3 again sent a letter No. V/Acctt/pay-NGO/05/3136 dated 21/3/05 under the signature of Accounts officer addressed to the Area organiser, SSB, Rangia, for recovery or over payment or Ration money in respect or the applicants quoting the amount orrecovery against each or the applicant.

Xerox copies of said memorandam dated 1/2/05 and letter dated 21/3/05 are annexed hereto and marked as Annexure I and II respectively.

Shippy

4. (iii) That during the year 2002 5 employees
serving in SSB, North Lakhimpur and Itanagar, prodesh
moved this Hon'ble Tribunal to issue a direction not be

to recover the special Duty allowance who were through out paid and this Hon'ble Tribunal vide Judgement dated 20/9/2002 in case No. 0. A. 162 of 2002 it was observed that the action of the respondents in recovering the amount of SDA restrospectively is not permissible and hence a direction was issued to refund the amount which was already recovered from the applicant. The remedy sought for in this application is similar to the above case of 5 applicants with exception that in their case it was recovery special duty allowances and in this application recovery in respect of Ration money Allowance.

A Xerox copy of the Judgement and order dated 20/9/2002 is annexed herewith as Annexure-III.

4. (iv) That on receipt or above impunged memorandum and letter the respondent No. 4 had started recovery of the amount deducting Rs. 500.00 per month from each of the applicant from the pay bill for the month of March, 2005 and thus the respondent No. 4 has already recovered for the month or March, April, May and June, 2005 from their respective pay bill.

Mark 12

4. (v) That under the facts and and circumstances stated above, the applicants are to make this application before this Hon'ble Tribunal.

#### Grounds for relief with legal provisions

- 5. (i) For that the applicants were not informed in time that the Ration Money allowance was stopped beyond 31/10/2003.
- 5. (ii) For that the Applicants came to know the stoppage of Ration Money Allowance on the issue of memorandum dated 1/2/2005 and there would have not been deduction in their present pay bill had the Respondent No. 4 not paid Ration Money Allowance till Feb/2005.
- 5. (iii) For that the applicants are low paid employees and if Rs. 500.00 P.M. month from their pay bill is deducted it will be much hardship to them.
- 5. (iv) For that in view of the matter, this is a fit case to issue a direction not to recover the Ration Money Allowance already paid to the applicants and to refund the amount recovered.

### 6. Details of the Remedies extrusted.

Eleven applicants i.e. Applicants No. 1,3,5,6,7,8,10,11,12,16 and 18 submitted their respective representatives to the Respondents No. 3 on 4th April/2005 requesting him to stop recovery of ration allowance that was already paid to them but no action has been taken by him on those representations till to day copies of above representation are annexed as IV (a),IV(b),IV(c),IV(d),IV(e),IV(g),IV(h),IV(i),IV(j), and IV(k), respectively.



# Matter not previously filed or pending with any other court.

7. The applicant declare that they had not previously filed any application and petition or suit regarding the matter in respect of which this application has been made before any court or any other authority or other Bench of the Tribunal nor any such application and petition or suit is pending before any of them.

#### Relief Sought .

- 8. To direct the respondents not to recover the amount already paid from 1/11/2003 to Feb/2005 to this applicants as Ration Money allowance from their monthly salary bill and also to refund the amount that has already been recovered from them from the pay Atill of March, April and May/2005.
- 9. To issue an interim order staying the operation of the impunged memorandum No. 966-67 dated 1/2/2005 and letter No. V/Acctt/pay-NGO/05/3136 dt. 21/3/05 in respect of recovery of Ration Money Allowance a already paid to the applicants from their monthly pay bill from July, 2005 pending final disposal of this original application.
- 10. The application is being filed through their counsel and hence no notice to the applicant is required to be sent.



11. Particulars of IPO :- No. 20 & 161578
dt. 13.7 2005 of Rs. 50.00

#### List of enclosures

12. (i) Memorendum No. 966-67 dated 1/2/05 Annexure-I.

12. (ii) Letter No. V/Acctt/Pay-NGO/05/3136 Amerure - II.

12. (iii) Judgement dated 20/2/2002 passed in case

#### VERIFICATION

No. 0A 162/2002 Annexure-III.

I, Shri Dwipen Kakati son of Late J. Kakati, presently working as SFA (V) in the office of the Area organiser, SSB, Rangia, Assam do hereby solemnly affirm and declare that the contents of 1,2,3,4.1,4.2,4.5,4.6,5,5.1,5.2,5.3,5.4, and 6 are true to the best of my personal knowledge and belief and paras 7 to 11 believed to be true on legal advice and that I have not suppressed any material facts.

Verified at Guwahati on this day of July, 2005.

Dovipen Kakote

#### IMMEDIATE/ACTIONABLE

No. 766 (7) Government of India, Ministry of Home Affairs, Office of the Inspector General, Frontier Headquarter, SSB Zoo Road, Uday Path, Guwahati - 24

Dated, the Lan 2005

#### MEMORANDUM

#### : MONTHLY EXPENDITURE STATEMENT FOR THE MONTH OF DECEMBER'2004

Please refer to your Memo No.XI/3/Vol-III/03/17-18 dated 03/01/2005 on the subject cited above.

- On scrutiny of the Monthly Expenditure Statement, it has been observed that ration money is being paid to the civilian employees till date against the orders issued vide our signal No.U/1902 dated 02/12/2004.
- In our signal ibid it has been clearly mentioned that all concessions including Ration Money be stopped forthwith and over payment made towards Ration Money beyond 31/10/2003 be recovered immediately as desired by the Force Hqr., New Delhi.
- It is also not understood as to how ration money is being booed under Code Head-23 "Cost of Ration" when no fund allotted to the particular head. Position may please be clarified.
- Area Organiser, Bongaigaon is again requested to stop making payment of Ration Money to the Civilian Staff from January'2005 onwards and a statement showing the Ration Money paid to the staff and mode of recovers may please be made available to this office within 31/01/2005. The connection, and News No. 5630 43 dt to 3.04 mg please be 31/01/2005. In the connection, our
- He is also requested to review the funds position so allotted to him time to time and surrender funds, if any may be made immediately. While reviewing the funds position, 10% cut and only 33% of total allotment could be spent in between January'2005 and March'2005 may please be kept in mind.

STAFF OFFICER(ADMN) FTR.HQR.,SSB,GUWAHATI

To,

The Area Organiser, SSB, Bongaigaon.

#### Copy to:-

For similar action The Dy. Inspector General, SHQ, SSB, Bangaigaon.

The Area Organiser, SSB, Falakata/Rangia/Bhairabkunda/ please. 2 (3) (1)

Kokrajhar/Bomdila.

STAFF OFFICER(ADMN) FTR.HQR.,SSB,GUWAHATI

No. V/Acett/Pay-NGO/05/ 3/36
Government of India
Ministry of Home Affairs
Office of the Inspector General
SSB, Ftr. Hqr., SSB, Guwahati

Dated the, 210305

Tø

The Area Organiser, SSB, Rangia (Assam).

Sub:- Over payment of Ration Money.

Sir.

Please refer to your letter No. II-1/Acctt/RNG/04/235 dt. 5-3-05 on the subject cited above.

Detail recovery in connection with overpayment of Ration Money in r/o staff of the Rangia Area are as per detail given below:-

1. Sh. R.S. Sharma, Assistant	Rs.1657/-
2. Sh. Dulal Sarkar, Steno	Rs. 1247/-
3. Sh. R.S. Kanwar, UDC	Rs. 1268/-
4. Sh. P.K. Rawat, LDC	Rs. 6974/-( + HRA-Rs.653/-)
5. Sh. M.R.Das, SFA(M)	Rs. 7608/-
6. Sh. A. Mukharjee, SFA(M)	Rs. 7608/-
7. Sh. D. Kakoti, SFA(V)	Rs. 7608/-
8. Sh. K.Saharia, SFA(V)	Rs. 7608/-
9. Sh. N.N.Roy,SFA(V)	Rs. 7608/-
10.Sh. R.K.Barman, AFO(M)	Rs. 2895/-
11.Sh. D.K. Bhujel, Peon	Rs. 2311/-
12. Sh. B.C.Rava, Peon	Rs. 6340/-
13. Sh. M.C. Kalita, Peon	Rs. 7608/-
14. Sh. D. Talukdar, Peon	Rs. 7608/-
15. Sh. S. Rajbanshi, Peon	Rs. 7608/-
16.Sh. T. Thakuria, Peon	Rs 7608/-
17. Sh. B.C.Das, Peon	Rs. 7608/-
18. Sh. B.N.Sharma, Peon	Rs.4438/-
19. Sh. Surjit Singh, Driver	Rs.9020/-(payment made from
\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	M&N Division)
V	· \ \

ACCOUNTS OFFICER FTR. HQR.GUWAHATI

Cultified to Mile Delivery 19. Sh

Date of Order : This the 20th Day of September, 2007.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

1. Smti Sushila Sharma
W/o Shri Subhan Sharma
Sub-Area Organiser, S.S.B.
North Lakhimpur, (NAD, Tezpur).

- Sri Monjit Singh Raja
   Eate Prafulla Singh Raja
   Mun-Area Organiser, 9.5.8.
   North Lakhimpur, (NAD, Tezpur).
- Sri Biraj Borthakur
   S/o Late Dimbeswar Borthakur
   Circle Oryaniser, S.S.B.
   North Lakhimpur, (NAD, Tezpur).
- Sri Lok Nath Baishya
   S/o Late Surendra Nath Baishya
   Circle Organiser, S.S.B.
   North Lakhimpur, (NAD, Tezpur).
- 5. Smti Anjali Sinha
  Circle Organiser, S.S.B.
  Commandant Wats, Itanagar
  (S.S.H., A.P. Division, Itanagar).

By Advocate Mr.K.K.Phukan.

- Versus -
- Union of India Represented by the Secretary the Government of India Ministry of Home Affairs New Delhi.
- Director General
   Special Service Bureau
   Block-V, (East), R.P.Puram
   New Delhi.
- The Senior Assistant Director of Accounts
   GED-LT, Section (SSB)
   O/o the Director of Accounts
   East Block-IX, Level-IV, R.P.Puram
   New Delhi-110 066.
- The Divisional Organiser, SSB NAD, Tezpur.

Contd./2

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By Mr.A.K.Chaudhuri, Addl.C.G.S.C.

#### ORDER

#### CHOMDHURY J. (V.C.) 1

The issue relates to payment of Special Duty Allowance. The applicants are five in number. The applicant S1. Nos.1 & 2 are serving as Sub-Area Organiser and applicant \$1. Nos.3, 4 & 5 are serving as Circle Organiser in Special Service Bureau. The applicants 1 to 4 belong to the N.A.D., s.s.B., Tezpur and the applicant No.5 belong: to Division, Itanagar. The applicants were althrough out paid the S.D.A. as were paid to the employees serving in the N.E.Region. However in view of the decision rendered by the Hon'ble Supreme Court in Union of India & Others -vs- S. Vijayakumar & Others reported in (1994) 28 Administrative Tribunals Cases 598, and followed in the case of Union of India & Others -vs- Executive Officer's Association Group"C" reported in (1995) Suppl. SCC 757, the authority finally decided that the SDA would be admissible to the Central Government employees having All India Transfer Liability on posting to N.E.Region (including Sikkim) from outside the region.

in not paying the SDA to these applicants also. The applicants raised their grievances as to the recovery of the SDA that were paid to them w.e.f21.9.1994 to

Contd./3

I have heard Mr.K.K.Phukan, learned counsel for the applicants and also Mr.A.K.Chaudhuri, learned Addl.C.G.S.C. for the respondents. Though we do not find any infirmity as to the stoppage of the SDA to the applicants, the action of the respondents in recovering the amounts of SDA restrospectively is not permissible. The action of the respondents for taking steps for the recovery of the SDA already point to the applicants, is, therefore, unsustainable in law, and the respondents are accordingly directed to refund the finount which was already recovered from the applicants. The respondents shall complete the aforesaid exercise with utmost expedition within a period of two months from the receipt of the order.

The application is thus allowed to the extent indicated above. There shall, however, be no order as to costs.

Sd/ VICE CHAIRMAN

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AMOR SEEL

Annexul IV(a)

THE STARF OFFICER (ALIMN) FIH. HCH. SSB. GUWAHATI.

( THROUGH PROPER CHENNAL , DATED THE 4TH APRIL 2005.)

SUb: - Prayer for stop of Recovery of Ration Allowance.

Sir,

As per order No . V/Acctt/Pay-NGO/05/3136 date 21/03/05 regarding recovery of overphyment of Ration Allowance , it is to mention that uoto 31/19/03 (during the period when retion allowance was part to inc ) I have received half D/A during my normal tour and training period.

In this connection it is to say that if my ration allowance will be recovered from 31/10/03, then I will be entitled for full daily allowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action please.

> Faithfully Yours

STACO Rongia

To

The Staff Officer ( ALME) FIR. HCH. SSE, Charles ( ALME)

(Through Proper Chempi, Sated, the Ath April 2005.)

Sub :- Prayer for sine of recovery of Ration allowance.

Six.

As per Order no. V/Acctt/Pay-MGD/05/3136 dated 21/03/05 regarding recovery of overpayment of ration allowance, it is to mention that unto 31/10/03 ( During the period when ration allowance was paid to me ) I have received half D.A. during my normal tour and draining period.

In this connection it is to may that if my mation allowence will be recevered from 31/10/03, then I will be entitled for full daily allowance during that above mentioned period.

So, I am horeywhombly requesting you to please stop the We recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action places.

Yours Faithfully S. Sterijil Sinh

and to be the think of the form

#### The Staff Officer(Admn.) FTR, SSB, Guwahati.

(Through proper Channel )

Sub: Prayer for step of recovery of Retion Allowance) sir.

As per Order No.V/Acctt./Pay-NGG/05/3136 dated 21.03.2005 regarding recovery of ever payment of Ration Allowance, it is to montion that upto 21.10.2003(During the period when ration allewance was paid to me) I have received half D.A. during my normal cour and training period.

In this connection it is to say that after my ration allowance will be recovered from 31.10.2003, then I will be entitled for full B.A. during that above mentioned period.

So, I am hereby humbly requesting you to please ctop the resovery of ration allowance and restore it for furtheer .

This is submitted for your kind consideration and further necessary action please.

Bateds- 5-oh-of

To The Staff Officer (Admn) FTN. BCR. SSB. Guwahati

( Through Proper Chemnal )

Subject:-Prayer for stop of recovery of Ration Allowance.

Sir,

As per Order No.V/Acctt/Pay=NGO/05/3136 dated 21.3.05 regarding recovery of over payment of ration allowance, it is to mention that upto 31.10.03 (During the period when ration allowance was paid to me) I have received half D.A. during my normal tout and training period.

In this connection it is to say that if my ration allowance will be recoverd from 31.10.03, then I will be entitled for full daily allowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the recovery of ration allowance and restore it for further.

This is submitted form of your kind consideration and further necessary action please.

Dated: - 1/04/05

Yours faithfully

Cultical to M Students

PIR ROWAT)

AD SS B Rangia

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THE STARE OFFICER(ADM) FIR. HUR. SSb. GUWARATI.

Annexnel IV (e) pay

( THROUGH PROPER CHEWRAL . DATED THE WITH APRIL 2005.)

SUb: - Prayer for stop of Recovery of Ration Allowance. Sir.

As per order No . V/Acctt/Pay-NGO/05/3136 date 21/03/05 regarding recovery of overpayment of Ration Allowance, it is to mention that unto 31/11/03 (during the period when retien allowance was paid to whe ) I have received half D/A during my normal tour and training period.

In this connection it is to say that if my ration allowance will be recovered from 31/10/03, then I will be entitled for full daily allowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action please.

Yours Faithfully

MANOSPA(DI)
Bhudanteludi

Cutival to be thereon

THE STARE OFFICER (ADMIN) FIR. HUR. SSD. GUWARALL.

( THROUGH PROPER CHENNAL , DATED THE AH APRIL 2005.)

SUb: - Prayer for stop of Recovery of Ration Allowance.

Sir,

As per order No . V/Acctt/Pay-NGO/05/3136 date 21/03/05 regarding recovery of overpayment of Ration Allowance, it is to mention that unto 31/10/03 (during the period when retien allowance was paid to ware ) I have received half D/A during my normal tour and training period.

In this connection it is to say that if my ration allowance

will be recovered from 31/10/03, then I will be entitled for full daily almowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action please.

> Yours Faithfully Almukher Poyloy/05

(A.MUKHÉRJEL).

SFA (M). A.O. office SSB Ranginga

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Annexue N(q) oux 19

THE STARF OFFICER(ADMN) FTH. HCH. SSb. GUWAHAT 1.

( 1 HROUGH PROPER CHENNAL , DATED THE 4TH APRIL'2005,)

SUB: - Prayer for stop of Recovery of Ration Allowance.

Sir,

As per order No . V/Acctt/Pay-NGO/05/3136 date 21/03/05 regarding recovery of overpayment of Ration Allowance, it is to mention that unto 31/10/03 (during the period when ration allowance was paid to me ) I have received half D/A during my norman tour and training period.

In this connection it is to say that if my ration allowance will be recovered from 31/10/03, then I will be entitled for

full daily almowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action please.

Yours Faithfully

SEREN Bhrtarlibing.

My Adestries

en.

Amexice IV(4)

THE STAKE OFFICER (ADMIN) FIR. HUR. SSB. GUWAHAIL.

( THROUGH PROPER CHENNAL . BATED THE 4TH APRIL'2005.)

SUb: - Prayer for stop of Recovery of Ration Allowance.

Sir.

As per order No . V/Acctt/Pay-NGO/05/3136 date 21/03/05 regarding recovery of overphyment of Ration Allowance, it is to mention that uoto 31/10/03 (during the period when ration allowance was paid to when ) I have received half D/A during my normal tour and training period.

In this connection it is to say that if my ration allowance will be recovered from 31/10/03, then I will be entitled for full daily almowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action please.

Yours Faithfully

Annexue (V(i) pape (21

The Staff Officer ( APMN) FTR. HCR. SSB, COUDHAIL.

(Through Proper Chennal, Dated, the 4th Aprol 2005.)

Sub :- Prayer for stop of recovery of Ration allowance.

Sir.

As per Order no. V/Acctt/Pay-NGO/05/3136 dated 21/03/05 regarding recovery of overpayment of ration allowance, it is to mention that upto 31/10/03 ( Buring the period when ration allowance was paid to me ) I have received half D.A. during my normal tour and Haining period.

In this connection it is to may that if my ration allow-ance will be recovered from 31/10/03, then I will be entitled for full daily allowance during that above mentioned period.

So, I am herewijumbly requesting you to please stop the XX recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action please.

Yours Faithfully

Bhabench Ruia AOS Oblies Rangia

16

To

The Staff Officer ( APMN) FTR. HCR. SSE, GUCARATI.

(Through Proper Chernal, Dated, the 4th April 2005.)

Sub :- Prayer for stop of recovery of Ration allowance.

Sir,

As per Order no. V/Acctt/Pay-NGO/05/3136 dated 21/03/05 regarding recovery of overpayment of ration allowance, it is to mention that upto 31/10/03 ( Buring the period when ration allowance was paid to me ) I have received half D.A. during my normal tour and Waining period.

In this connection it is to say that if my ration allowance will be recovered from 31/10/03, then I will be entitled for full daily allowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the XX recovery of ration allowance and restore it for further.

This is submitted for favour of your kind consideration and further necessary action please.

Control Marie Capy

Barua ch. Das Pean Aos office Rangia The Stell office (Adm)

Annexure iv (k)

F.TR HOAS SSH. Guwahati

( Through Proper Chennal

Subject:-Prayer for stop of recovery of Ration Allowance.

Sir,

As per Order No.V/Acctt/Pay-NGO/05/3136 dated 21.3.05 regarding recovery of over payment of ration allowance, it is to mention that 31.10.03 (During the period when ration allowance was paid to me) I have received half D.A. during my normal tout and training period.

In this connection it is to say that if my ration allowance will be recovered from 31.10.03, then I will be entitled for full daily allowance during that above mentioned period.

So, I am hereby humbly requesting you to please stop the recovery of ration allowance and restore it for further.

This is submitted form of your kind consideration and further necessary action please.

Dated:- //04/05

Yours faithfully

(RS. Straine)

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